

1	2	3	4	5	6	7
29.	Andaman and Nicobar Islands	45,422	17,724	27,698	39.02	60.98
30.	Chandigarh	1,30,578	51,781	78,797	39.66	60.34
31.	Dadra and Nagar Haveli	69,584	24,808	44,776	35.65	64.35
32.	Daman and Diu	27,907	11,514	16,393	41.26	58.74
33.	NCT of Delhi	20,37,720	7,17,030	13,20,690	35.19	64.81
34.	Lakshadweep	4,665	1,303	3,362	27.93	72.07
35.	Puducherry	1,57,786	47,606	1,10,180	30.17	69.83

Termination of Shiksha Preraks

‡559. SHRI HARNATH SINGH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of the fact that the services of Shiksha Preraks appointed under Sarva Shiksha Abhiyan have been terminated, if so, the State-wise details thereof; and

(b) whether Government is also aware that Shiksha Preraks have so far not been paid salary for two years before being terminated from their services in 2018, if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) Education is in the concurrent list of the Constitution and majority of the schools come under the jurisdiction of the respective States and Union Territory (UT) Government which is the appropriate Government under the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The recruitment, service conditions and deployment of teachers and other staff come under the purview of the concerned State/UT Government. Further, the Central Government, through the Centrally Sponsored Scheme of Samagra Shiksha, provides assistance to the States and UTs for deployment of additional teachers to maintain appropriate Pupil Teacher Ratio as per the prescribed norms for various levels of schooling.

‡Original notice of the question was received in Hindi.